

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

230. C.P. (IB)/451(MB)2023

IN THE MATTER OF

Stressed Assets Stabilization Fund (SASF)
Vs

... Petitioner

Shri Janardhan Prasad Chaturvedi

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 24.06.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Adjourned to **25.07.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

/ Avdhesh K Patel /